

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.19/(MAH)/2016
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2016

NAME OF THE PARTIES: Mr. Manoj Chandra Jain

V/s.
M/s. Hrub Infracon Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241, 242, 244 of the Companies Act,
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	CS Rahul Sahasrabudhe	Co. Secretary - Respondent 1-2	<u>R. Sahasrabudhe</u>
2.	Soutra Subha Anish, Samarth Choudhary i/b M/S. Hariannit Co. Advocates for Petitioners		<u>S.S. Iyer</u>

Order

C.P. No. 19/241-242/NCLT/MAH/2016

Petitioner sought two weeks to file the reply.

At the request of the Petitioner side, the order dated 29.8.2016 granting status-quo
over board constitution is extended until next date of hearing

List this matter for hearing on 11.11.2016.

sd/-
Shri B.S.V. Prakash Kumar
Member (Judicial)